

Court - I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 99 of 2014 &
Appeal No. 104 of 2014

Dated : 25th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Appeal No. 99 of 2014

Haryana Power Purchase Center **....Appellant(s)**
Versus
Central Electricity regulatory Commission **...Respondent(s)**
& Ors.

Counsel for the Appellant(s) : **Mr. M.G. Ramachandran**
Ms. Poorva Sahegal
Ms. Anushree Bardhan
Counsel for the Respondent(s): : **Mr. Vishrov Mukherjee for R.2**
Mr. Anand K. Shrivastava
Mr. Prinay Deep Shah for R.11
Mr. Anand K. Ganesan for R.14
Ms. Manasi for R.12 & 13
Mr. Saurabh Mishra for R.1

Appeal No. 104 of 2014

Ajmer Vidyut Vitran Nigam Ltd. & Ors. **....Appellant(s)**
Versus
Central Electricity regulatory Commission **...Respondent(s)**
& Ors.

Counsel for the Appellant(s) : **Mr. M.G. Ramachandran**
Ms. Poorva Sahegal
Ms. Anushree Bardhan
Counsel for the Respondent(s): : **Mr. Vishrov Mukherjee for R.2**
Mr. Anand K. Shrivastava
Mr. Prinay Deep Shah for R.8
Mr. Anand K. Ganesan for R.11

Ms. Manasi for R.9 & 10
Mr. Saurabh Mishra for R.1

ORDER

The learned counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the same on or before 30.07.2014 after serving copy on the other side.

Post the matter for hearing on **25.08.2014.**

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson